Central Administrative Tribunal Ernakulam Bench

OA/180/00139/2019

Wednesday, this the 27th day of February, 2019.

CORAM

Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member Hon'ble Mr.Ashish Kalia, Judicial Member

E.C.Sasidharan, aged 58 years S/o Late E.A.Chathan Superintendent of Central Tax & Central Excise, Guruvayoor Range, Guruvayoor. Permanent residence at Elavalli House, Kakkad, Kunnamkulam, Thrissur-680 503.

Applicant

[Advocate: Mr. Ravi K.Pariyarath]

versus

- 1. Union of India represented by the Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi-110 001.
- 2. The Chairman, Central Board of Excise and Customs, North Block, New Delhi-110 001.
- 3. The Chief Commissioner, Central Excise & Customs, CR Buildings, I.S.Press Road, Cochin.
- 4. The Commissioner of Central Excise & Service Tax, Calicut Commissionerate, C.R. Building, Mananchira, Calicut-673 001.
- 5. The Assistant Commissioner Central Excise Customs & Services Tax Thrissur Division, Thrissur.

Respondents

[Advocate: Mr. N.Sreejith, ACGSC]

The OA having been heard on 27th February, 2019, this Tribunal delivered the following order on the same day:

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ORDER (oral)

By E.K.Bharat Bhushan, Administrative Member

Sri N.Sreejith, ACGSC takes notice on behalf of the respondents.

The grievance of the applicant is with regard to the alleged wrong fixation of his salary and denial of ACP/MACP benefits. It is stated that the representation filed before respondent No.3 (a copy of which is at Annexure A1) still remains un-responded to. We feel that the OA can be disposed of at this stage by directing respondent No.3 to take an expeditious decision on the pending representation, after considering all aspects, within a period of 30 days from the date of receipt of this order. The OA stands disposed of.

(Ashish Kalia) Judicial Member (E.K.Bharat Bhushan) Administrative Member

aa.

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Annexures filed by the applicant:

Copy of the representation submitted by the applicant before the Annexure A1:

3rd respondent dated 8.10.2012.

Copy of the communication issued by the 4^{th} respondent to the 5^{th} Annexure A2:

respondent dated 6.3.2014.

Copy of the letter submitted before the 5th respondent with the order sought at the instance of the 4th respondent, dated 2.2.2015. Annexure A3:

Copy of the reminder submitted by the applicant before the 4th Annexure A4:

respondent, dated 25.7.2016.